
Bhulan Sangma And Ors Vs State Of Tripura And Ors

**Writ Petition (C) No. 1497, 1498, 1499, 1500, 1501, 1502, 1503, 1504, 1505, 1506,
1507, 1508, 1509 1510, 1511, 1512, 1513, 1514 Of 2017**

Court: Tripura High Court

Date of Decision: Sept. 2, 2019

Acts Referred:

Constitution Of India, 1950 – Article 14, 16(1), 162, 309

Hon'ble Judges: S. Talapatra, J

Bench: Single Bench

Advocate: D. K. Biswas, D. Bhattacharjee, S. Deb Gupta, B. Banerjee, S. Bhattacharjee, B. N. Majumder, Somik Deb

Final Decision: Allowed

Judgement